

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-2472/ND/2019

IN THE MATTER OF:

Wave Industries Pvt Ltd

Vs

M/s Metamozez Entertainment Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 04.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ramesh Chandra, Mr. Amitabh CS
For the Respondent :

ORDER

After some arguments, it has come to our notice that the last payment was made on 23.09.2016 whereas the present application has been filed on 23.09.2019, therefore, there is a delay of one day. Ld. Counsel for the petitioner also submitted that the E-filing was done earlier to 23.09.2019 but there is no document to prove these facts. Therefore, he seeks time to convince the Adjudicating Authority on the point that the application was filed before the 23.09.2019. List the case for **20.03.2020**.

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)